

âITEM NO.30

COURT NO.3

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C).....CC No(s).

7116/2017

(Arising out of impugned final judgment and order dated 06/01/2017  
in CMRP No. 32553/2010 06/01/2010 in CMWP No. 63383/2009 06/01/2017  
in WC No. 63383/2009 passed by the High Court Of Judicature at  
Allahabad)

JITENDRA JEET SINGH AND ANR

Petitioner(s)

VERSUS

UNION OF INDIA AND ORS

Respondent(s)

(with appln. (s) for c/delay in filing SLP and office report)

Date : 10/04/2017 This petition was called on for hearing today.

CORAM :

HON&#39;BLE MR. JUSTICE J. CHELAMESWAR

HON&#39;BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s) Mr. R.S. Suri, Sr. Adv.

Mr. Avinash Kumar, Adv.

Mr. Varun, Adv.

Mr. L.S. Hasan, Adv.

Ms. Rekha Dwivedi, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

List the matter after four weeks, as prayed for.

(DEEPAK MANSUKHANI) (RAJINDER KAUR)

AR-cum-PS Court Master